

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP/45/IB/2018
Name of Petitioner : Voltas Ltd
& Vs
Name of Respondent : Marg Ltd
Section : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Mr. E.Omprakash, Ld. Senior Counsel
along with Mr. Rajkumar Jhabakh for Petitioner.
Mr. B.Ramana Kumar, Ld. Counsel for Respondent.

Order dated 22.03.2024 records that pleadings are complete, the Counsels for the parties were not available for arguments. The petition is listed for orders with liberty to the Counsels for the parties to argue on any dates within two weeks.

Despite time given, the Counsels for the parties did not argue.

Today the matter is listed for clarification.

Ld. Counsels for the parties are directed to file written synopsis of arguments within two weeks from today.

List the petition for further arguments on **06.06.2024**.

-sd-
[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)